

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL,

BOMBAY BENCH, CAMP AT NAGPUR.

(4)

Original Application No. 422/92.

Shri S.D. Zanzal.

..... Applicant.

V/s.

The Director General,  
All India Radio, Akashwani Bhawan,  
Parliament Street,  
New Delhi, and Ors.

..... Respondents.

Coram: Hon'ble Shri Justice M.S.Deshpande, Vice-Chairman,  
Hon'ble Shri M.Y.Priolkar, Member(A).

Appearances:-

Ms.Pathak for the applicant.  
Shri R.Darda for the Respondents.

Oral Judgment:-

(Per Shri M.S.Deshpande, Vice-Chairman) Dt. 28.7.1993

Heard counsel for the parties. It is apparent from the O.M. No.36034/21/87 (SCT) dt. 7.1.1989 of the Ministry of Personnel, Public Grievances and Pension that the age relaxation is available only for one time and not on a subsequent occasion. Since the applicant has already availed of that age relaxation when he came to be appointed to the post of Security Guard it cannot be claimed for the post of Driver for which he had applied again.

2. In view of this we see no merit in this application. It is dismissed with no order as to costs.



(M.Y.PRIOLKAR)  
MEMBER (A)



(M.S.DESHPANDE)  
VICE-CHAIRMAN

B.